

MINUTES OF THE MEETING No. 25/10 dated 16.9.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.24/10 for confirmation and confirmed and adopted the same without any change.

Case No A-117 NC No.25/10 Dated 16.9.09	M/ s Indian Additives Ltd, Chennai F.No.01/82/50/933 /AM06/DES-IV RLA F.No.04/24/40/443/AM06 Lic.No.0410076341 dated 21.11.05
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The Committee considered the case as per agenda. In view of the written comments of the Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/41/2001/Ch.III dated 16.9.2009, the Committee decided to approve the case as per recommendation of Technical Authority as below:-

Export Item	Quantity	Import Item	Quantity
Calcium salt of Mannich Base Alkyl Phenol (OLOA 224) (Para formaldehyde/Monomethylamine adduct of calcium phenate of dodecyl phenol – active content 40% min.)	1 Kg	1. Dodecyl Phenol (Alkyl Phenol) 2. Slaked lime 3. Filter acid	0.322 kg 0.051 Kg 0.024 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-130 NC No.25/10 Dated 16.9.09	M/ s Roha Dye Chem (P) Ltd, Mumbai F.No.01/83/50/576 /AM08/DES-IV RLA F.No.03/95/40/174/AM08 Lic.No.0310431383 dated 1.6.07
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/43/2004-Ch-II dated 14.9.2009 as under:-

Export Item	Quantity	Import Item	Quantity
Sunset Yellow (Food Yellow 3) (CI No.15985) (Dye Content 85%)	1 Kg	1. Aniline OR Sulphanilic Acid	0.375 Kg 0.452 Kg
		2. Beta Naphthol	0.493 Kg
		3. Sodium Nitrite	0.184 Kg
		4. Soda Ash	0.432 Kg
		5. Activated Carbon	0.032 Kg
		6. Caustic Soda	0.250 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-131 NC No.25/10 Dated 16.9.09	M/ s Micro Inks Ltd, Mumbai F.No.01/83/50/563 /AM09/DES-IV RLA F.No.03/95/40/186/AM09 Lic.No.0310472486 dated 29.5.07
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting and stated that firm has not enclosed the technical literature for importing the raw material requested by him. The Committee decided to request the firm to provide technical literature within 7 days time failing which the case will be rejected and defer the case for four weeks. Accordingly the case may be re-listed on 14.10.2009.

Case No M-132 NC No.25/10	M/ s AB Mauri India (P) Ltd, Bangalore F.No.01/82/50/1580 /AM07/DES-IV
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Dated 16.9.09

RLA F.No.07/24/40/695/AM07
Lic.No.0710049625 dated 18.1.07

The Committee considered the case as per agenda and decided to approve the case as per written comments of DC(SSI) forwarded vide their U.O. No. 23(1)2009/Chem dated 14.9.2009 as under:-

Export Item	Quantity	Import Item	Quantity
1) Vanillin Flavor Concentrate	1 Kg	1. Ethyl Vanillin 2. Vanillin 3. Ethyl maltol 4. 6-Methyl coumarin 5. Guaicol 6. Propylene glycol	0.140 Kg 0.070 Kg 0.0028 Kg 0.007 Kg 0.0063 Kg 0.500 Kg
2) Banana Flavour	1 Kg	1. Propylene glycol 2. Diethylmalonate 3. Orange oil 4. Cis-3 Hexenol 5. Vanillin	0.335 Kg 0.04 Kg 0.01 kg 0.002 Kg 0.0003 Kg
3) Mango Flavour	1 kg	1. Propyl glycol 2. Gamma decalectone 3. Ethyl maltol 4. Buchu oil 5. Lemon oil 6. Orange oil 7. Cis-3 Hexenol	0.035 kg 0.0011 Kg 0.005 kg 0.0008 Kg 0.0004 Kg 0.0007 Kg 0.0011 Kg
4) Strawberry Flavor	1 Kg	1. Propylene glycol 2. Gamma decalectone 3. Gamma undecalectone 4. Ethyl maltol 5. Cis-3-Hexenol 6. Triethyl citrate	0.035 Kg 0.00014 kg 0.0012 kg 0.00007 Kg 0.0023 kg 0.0009 Kg
5) Orange Flavour	1 kg	1. Propylene glycol	0.03 Kg

		2. Orange oil	0.07 Kg
6) Lemon Flavour	1 kg	1. Propylene glycol 2. Lemon oil 3. Citral	0.030 kg 0.040 Kg 0.0005 Kg
7) Chocolate Flavour dark	1 Kg	1. Propylene glycol 2. 2,3,5-Trimethyl pyrazine 3. 5-Methyl phenyl 2-hexenol 4. Ethyl vanillin 5. Vanillin	0.085 Kg 0.0018 kg 0.0003 kg 0.003 kg 0.0045 Kg
8) Coffee Flavour	1 Kg	1. Vanillin 2. Propylene glycol 3. Furfural mercapton	0.002 kg 0.045 kg 0.00036 Kg
9) Chocolate Flavour	1 Kg	1. Propylene glycol 2. 2,3,5-Trimethyl pyrazine 3. 5-Methyl phenyl 2-hexenol 4. Vanillin 5. Ethyl Vanillin	0.035 Kg 0.0006 Kg 0.0001 Kg 0.0125 Kg 0.005 Kg
10) Chicken Flavour	1 Kg	1. Monosodium glutamate (MSG) 2. Chicken flavour frutarome	0.9767 Kg 0.0162 Kg
11) Lemon Flavour 2209 B	1 Kg	1. Lemon oil 2. Citral 3. Vanillin	0.920 kg 0.040 kg 0.004 Kg
12) Butter Flavour NI	1 Kg	1. Vanillin 2. Ethyl Vanillin 3. 6 Methyl Coumarin	0.0033 Kg 0.0027 Kg 0.0027 Kg
13) Chicken flavour 8515	1 Kg	1. Monosodium glutamate (MSG) 2. Chicken NI 3. Chicken Top note 4. Chicken flavour frutarome	0.122 kg 0.001 Kg 0.00325 Kg 0.00085 Kg
14) Chicken fat flavour	1 Kg	1. Chicken fat flavour	0.041 Kg

		2. Chicken flavour frutarome 3. Propylene glycol	0.018 Kg 0.375 Kg
15) Tuna fish flavour	1 Kg	1. Monosodium Glutamate (MSG) 2. Prawn flavour	0.971 Kg 0.0097 Kg
16) Prawn flavour	1 Kg	1. Monosodium Glutamate (MSG) 2. Prawn flavour	0.867 Kg 0.0185 Kg
17) Cuttle fish flavour	1 Kg	1. Monosodium Glutamate (MSG) 2. Prawn flavour	0.9535 Kg 0.0375 Kg
18) Marie flavour	1 Kg	1. Propylene glycol (PG) 2. Vanillin 3. Ethyl Vanillin	0.060 kg 0.0101 Kg 0.0039 kg
19) Vanilla Powder Premium A 1057	1 Kg	1. Ethyl Vanillin 2. Vanillin	0.0062 Kg 0.0065 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-133 NC No.25/10 Dated 16.9.09	M/ s Shyam Chem. Impex F.No.01/83/50/140 /AM08/DES-IV RLA F.No.07/24/40/892/AM07 Lic.No.0710051312 dated 18.4.2008
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div) present in the meeting and stated that the firm given reply to the D/L . He requested to give time to examine the case and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 30.9.2009.

Case No M-134 NC No.25/10 Dated 16.9.09	M/ s Synthite Indl. Chemicals Ltd, Cochin F.No.01/83/162/969 /AM08/DES-IV RLA F.No.10/24/40/124/AM07
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The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MD/FNP/01/08 dt. 17.11.2008 stating that the weighted average yield comes to 11.59% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 11.59% yield as under:-

Item of Export	Qty	Item of Import	Qty
Pepper Oleoresin	1.97 MT	Black papper	17 MT

This decision is applicable for this licence only. The above norms is in addition to already approved in NC Meeting 13/08 dated 5.7.07 in DES-VI Division.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Para 4.7 Decision(DRAFT)

MEETING NUMBER

: 25/83-ALC1/2009 **MEETING DATE** : 16.09.2009

1	Case No.:29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 30.9.2009.			

2	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 30.9.2009.			

3	Case No.:825/24/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00812/AM08/	RLA File :03/94/040/00332/AM08/	Lic.No/Date:0310436247 16.07.2007	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 29/7/2009 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder. Reminder issued on 17.9.09. Accordingly the case may be re-listed on 14.10.2009.			

4	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 30.9.2009.			

	Case No.:350/23/85-ALC3/2007	Partv Name:HITACHI-KK MANUFACTURING	Meet No/Date:25/83-ALC1/2009	Status:Case
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5		CO	16.09.2009	Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 31.8.2009 and decided to issue reminder. Accordingly the case may be re-listed on 14.10.2009.			

6	Case No.:168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 14.10.2009.			

7	Case No.:30/7/83-ALC1/2009	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00093/AM10/	RLA File :30/24/040/00045/AM09/	Lic.No/Date:3010059964 04.02.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 9/6/2009 by Deptt. of C&PC (PC.Div.) and reminder issued on 6.8.09. Accordingly the case may be re-listed on 14.10.2009..			

8	Case No.:22/46/83-ALC1/2008	Party Name:TEC LAM INDUSTRIES	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Rejected
	HQ File :01/83/050/01250/AM09/	RLA File :07/24/040/00560/AM09/	Lic.No/Date:0710062762 05.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 29/5/09 and reminder dated 25/8/09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

9	Case No.:14/47/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
	HQ File :01/83/050/01265/AM09/	RLA File :03/94/040/00964/AM09/	Lic.No/Date:0310506073 06.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(PC.Div.) present in the meeting and			

on the basis of verbal comments offered by him the Committee decided to approve the case as per SION H-566.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

10	Case No.:8/49/83-ALC1/2008	Party Name:UMANG PHARMA TECH PVT.LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/01324/AM09/	RLA File :03/95/040/00791/AM09/	Lic.No/Date:0310508546 20.02.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda. The representative of the Deptt. of C&PC present in the meeting and requested to give copy of the application. The Committee directed to send the copy to him and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.10.2009.			

11	Case No.:16/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/01332/AM09/	RLA File :10/24/040/00106/AM09/	Lic.No/Date:1010032736 25.02.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.10.2009.			

12	Case No.:18/49/83-ALC1/2008	Party Name:KANISSHKA FLORA CHEM INDIA	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/01334/AM09/	RLA File :04/24/040/00267/AM09/	Lic.No/Date:0410102502 25.02.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 14.10.2009.			

13	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/5/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 14.10.2009..			

14	Case No.: 32/7/83-ALC1/2009	Party Name:WADPACK PRIVATE LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00095/AM10/	RLA File :07/24/040/00554/AM09/	Lic.No/Date:0710063364 02.03.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP give the written comments dated 16/9/09 stating that the applicant firm vide their letter dated 8.7.09 have stated that export item contains 43% indigenously procured kraft paper and the imported kraft paper is 29%, on the basis of this information the export product weight can not be 1341 MT since the import item weight indicated in the application is 1475 MT, the applicant firm may clarify the same. The Committee decided to seek the clarification from the firm and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 14.10.2009. D/L issued on 17/9/2009.			

15	Case No.: 14/1/83-ALC1/2009	Party Name:HENKEL ADHESIVES TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/01352/AM09/	RLA File :31/24/040/00324/AM09/	Lic.No/Date:3110037696 16.03.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks and decided to refer the application to D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.10.2009.			

16	Case No.: 2/3/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00011/AM10/	RLA File :10/24/040/00118/AM09/	Lic.No/Date:1010033329 06.04.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.10.2009.			

17	Case No.: 9/13/83-ALC1/2009	Party Name:EAST INDIA TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00218/AM10/	RLA File :07/21/040/01280/AM09/	Lic.No/Date:0710064052 06.04.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 27/7/2009 issued by this office. Reminder issued on 3.9.2009 Accordingly the case may be re-listed on 30.9.2009..			

	Case No.: 3/5/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HO File :01/83/050/00038/AM10/	RLA File :10/24/040/00144/AM09/	Lic.No/Date:1010033431	Defer

18			20.04.2009	Date:14.10.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.10.2009.				

19	Case No.:6/5/83-ALC1/2009	Party Name:DEVARSONS INDUSTRIES PVT. LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00041/AM10/	RLA File :08/24/040/00249/AM09/	Lic.No/Date:0810079432 21.04.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 9/9/2009 and defer consideration of the case for four weeks for want of comments from D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 14.10.2009.			

20	Case No.:7/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00042/AM10/	RLA File :09/24/040/00007/AM10/	Lic.No/Date:0910037707 21.04.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (Chem.Div.) and reminder issued on 27.7.09. Accordingly the case may be re-listed on 14.10.2009..			

21	Case No.:8/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00043/AM10/	RLA File :09/24/040/00008/AM10/	Lic.No/Date:0910037708 21.04.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (Chem.Div.) and reminder issued on 27.7.09. Accordingly the case may be re-listed on 14.10.2009..			

22	Case No.:9/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00044/AM10/	RLA File :09/24/040/00009/AM10/	Lic.No/Date:0910037709 21.04.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (Chem.Div.) and reminder issued on 27.7.09. Accordingly the case may be re-listed on 14.10.2009..			

23	Case No.:15/13/83-ALC1/2009	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00224/AM10/	RLA File :03/95/040/01056/AM09/	Lic.No/Date:0310516399 21.04.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.9.2009.			

24	Case No.:5/13/83-ALC1/2009	Party Name:SPAC TAPIOCA PRODUCTS(INDIA)LTD.,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00214/AM10/	RLA File :32/24/040/00007/AM10/	Lic.No/Date:3210040260 24.04.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to refer application to Deptt. of C&PC(Chem.Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14/10/2009.			

25	Case No.:4/13/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00213/AM10/	RLA File :10/24/040/00143/AM09/	Lic.No/Date:1010033566 01.05.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.10.2009.			

26	Case No.:13/13/83-ALC1/2009	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00222/AM10/	RLA File :03/95/040/00030/AM10/	Lic.No/Date:0310517949 01.05.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 18/8/2009 and defer consideration of the case for four weeks for want of comments from Deptt. of C&PC(PC.Div.).. Accordingly the case may be re-listed on 14.10.2009.			

27	Case No.:11/13/83-ALC1/2009	Party Name:LUK PLASTCON LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00220/AM10/	RLA File :50/24/040/00001/AM10/	Lic.No/Date:5010000030 04.05.2009	Defer Date:14.10.2009

Decision : The Committee considered the case as per agenda and decided to refer the application to D/o C&PC (PC.Div.) and defer the case for four weeks. Accordingly the case may be re-listed on 14.10.2009.

28	Case No.:5/7/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00068/AM10/	RLA File :03/94/040/00021/AM10/	Lic.No/Date:0310518211 04.05.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 30.9.2009.			

29

Case No.:14/13/83-ALC1/2009	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
HQ File :01/83/050/00223/AM10/	RLA File :03/95/040/01012/AM09/	Lic.No/Date:0310518489 05.05.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/46/2005-Ch-II dated 10.7.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Heat transfer media (Diphyl) containing Diphenyl 25% Diphenyl Oxide 75%	1 Kg	1. Diphenyl 2. Phenol 3. Monochlorobenzene	0.250 Kg 0.309 kg 0.523 Kg
(Role of Caustic Soda & Cuprous Oxide not clear, so not recommended) RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30

Case No.:33/7/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
HQ File :01/83/050/00096/AM10/	RLA File :05/24/040/00058/AM10/	Lic.No/Date:0510240904 06.05.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/17/2009-Ch-II dated 14.9.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 46% to 50%)	1 Kg	1. Paraffin (C ₁₀ – C ₂₀) 2. Chlorine	0.564 Kg 0.913 kg

		3. Tin Stabilizer	0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:34/7/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
	HQ File :01/83/050/00097/AM10/	RLA File :05/24/040/00021/AM10/	Lic.No/Date:0510240905 06.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/17/2009-Ch-II dated 14.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (Chlorine Content 51% to 55%)	1 Kg	1. Paraffin (C ₁₀ – C ₂₀) 2. Chlorine 3. Tin Stabilizer	0.493 Kg 0.919 kg 0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

32	Case No.:35/7/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
	HQ File :01/83/050/00098/AM10/	RLA File :05/24/040/00022/AM10/	Lic.No/Date:0510240906 06.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/17/2009-Ch-II dated 14.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (Chlorine Content 40% to 45%)	1 Kg	1. Paraffin (C ₁₀ – C ₂₀) 2. Chlorine 3. Tin Stabilizer	0.595 Kg 0.840 kg 0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:3/13/83-ALC1/2009	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
HQ File :01/83/050/00212/AM10/	RLA File :05/24/040/00024/AM10/	Lic.No/Date:0510240967 06.05.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/222/09-TSW/ dated 7.9.2009 as under:-

Export Item

S.No.	Description of item	Quantity
1.	Insulating Glass – 12 MM thick clear float Toughened + 1.14 mm PVB Film + 16 mm Air Gap + 12 mm Thick clear Float Toughened Glass + 1.14 mm PVB Film. (Two unit of 12 mm Clear Float Glass Laminated with 1.14 mm PVB and insulated with Aluminum spacer and Polysulphiae	1600 Sq. meter

Import Item

S.No.	Description of item	Quantity
1.	12 mm Clear Float Glass of Relevant Thickness	3520 Sq. meter
2.	14.5 Bendable Spacer (Aluminum Spare)	Net to Net + 2% wastage
3.	14.5 mm Connector (Stainless Steel)	Net to Net
4.	Primary Sealant (Poly Iso Butylene)	8 gram/meter of net content of Aluminum Spacer used or quantity as applied for which ever is less
5.	Poly Sulphide (Secondary Sealant)	114.8 gram/meter of net content of Aluminum Spacer used or quantity as applied for which ever is less
6.	Poly Vinyl Butyral Film of thicknes 1.14 mm	3520 Sq. meter
7.	Molecular Sieve '3A' (0.5 – 0.9 mm dia)	3.46 gram/meter of net content of

		Aluminum Spacer used or quantity as applied for which ever is less
8.	Ceramic Ink	0.015 Kg/Sq. meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

34	Case No.: 53/21/83-ALC1/2009	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Approved
	HQ File :01/83/050/00424/AM10/	RLA File :03/94/040/00034/AM10/	Lic.No/Date:0310518753 06.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/102/2006-Ch-II dated 15.1.2007 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sulphol Liquid Black B (Leuco Sulphur Black I) Dye content : 36%	1 Kg	1. Sulphur Black Grains 2. Sulphur Blue	0.353 Kg 0.0072 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.: 34/21/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00405/AM10/	RLA File :03/94/040/00069/AM10/	Lic.No/Date:0310518797 07.05.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

36	Case No.: 54/21/83-ALC1/2009	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00425/AM10/	RLA File :03/94/040/00090/AM10/	Lic.No/Date:0310519659 13.05.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda. The Chairman of the Committee directed to representative of DIPP to do this case and provide technical comments. The representative of DIPP suggested to call for the following information from the firm.			
	(1) Detailed specification of import item (2) Activity involved for conversation of imported raw material in export product.			
	The Committee decided to obtained the information from the firm and defer the case for four weeks. Accordingly the case may be re-listed on			

14.10.2009. D/L issued on 17.9.2009.

37	Case No.:55/21/83-ALC1/2009	Party Name:EURO DECOR PVT. LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00426/AM10/	RLA File :03/94/040/00054/AM10/	Lic.No/Date:0310519658 13.05.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to application refer to Deptt. of C&PC(PC.Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14/10/2009.			

38	Case No.:11/9/83-ALC1/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00134/AM10/	RLA File :03/94/040/00077/AM10/	Lic.No/Date:0310520066 15.05.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda. The representative of Deott. Of C&PC(Chem.Div) present in the meeting and stated that information called for vide letter dated 7/8/09 is awaited from the firm. The Committee decided to issue reminder to the firm for providing requisite information. and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 14.10.2009.			

39	Case No.:27/21/83-ALC1/2009	Party Name:S.M.S.INDUSTRIES,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00398/AM10/	RLA File :32/24/040/00010/AM10/	Lic.No/Date:3210040367 15.05.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.10.2009.			

40	Case No.:18/9/83-ALC1/2009	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00141/AM10/	RLA File :03/95/040/00082/AM10/	Lic.No/Date:0310520189 18.05.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3/9/2009 issued by this office. Reminder issued on 17.9.09 Accordingly the case may be re-listed on 14.10.2009..			

	Case No.:19/9/83-ALC1/2009	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
	HO File :01/83/050/00142/AM10/	RLA File :03/95/040/00095/AM10/	Lic.No/Date:0310520203	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 16.9.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Thermal coated paper, self copy paper, printed/unprinted in roll from or not (50 to 150 GSM +/- 10% of size less than 200 mm)	1 Kg	Thermal coated paper in jumbo rolls (Size 200 mm up to 800 mm) of Rel. GSM	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/21/83-ALC1/2009	Party Name: BAYER CROPSCIENCE LIMITED	Meet No/Date: 25/83-ALC1/2009 16.09.2009	Status: Case Deferred
HQ File :01/83/050/00384/AM10/	RLA File :03/94/040/00097/AM10/	Lic.No/Date: 0310520402 19.05.2009	Defer Date: 14.10.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

Case No.:26/21/83-ALC1/2009	Party Name: COLOURTEX INDUSTRIES LIMITED	Meet No/Date: 25/83-ALC1/2009 16.09.2009	Status: Case Deferred
HQ File :01/83/050/00397/AM10/	RLA File :03/94/040/00044/AM10/	Lic.No/Date: 0310520790 21.05.2009	Defer Date: 14.10.2009
Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div) present in the meeting and stated that production and consumption data duly certified may be called for from the firm. The Committee decided to request the firm to provide the production and consumption data and defer the case for four weeks. Accordingly the case may be re-listed on 14.10.2009. Letter issued on 17.9.09.			

Case No.:36/21/83-ALC1/2009	Party Name: MAROMA (A UNIT OF ARA VINDA TRUST)	Meet No/Date: 25/83-ALC1/2009 16.09.2009	Status: Case Deferred
HQ File :01/83/050/00407/AM10/	RLA File :25/24/040/00002/AM10/	Lic.No/Date: 2510002496 25.05.2009	Defer Date: 30.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC (SSI). Accordingly the case may be re-listed on 30.9.2009.			

45	Case No.:24/21/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00395/AM10/	RLA File :03/94/040/00140/AM10/	Lic.No/Date:0310521562 27.05.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

46

Case No.:28/21/83-ALC1/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
HQ File :01/83/050/00399/AM10/	RLA File :03/95/040/00110/AM10/	Lic.No/Date:0310521713 28.05.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/46/2009-Ch-II dated 1.9.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Eucalyptus Oil (Rectified) Min. 80% Cineol	1 Kg	Eucalyptus Oil 60%	1.400 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:35/17/83-ALC1/2009	Party Name:TETRA PAK INDIA PVT LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00317/AM10/	RLA File :31/21/040/00042/AM10/	Lic.No/Date:3110038588 29.05.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA called for vide letter dated 14/9/09 . Accordingly the case may be relisted on 14.10.09.			

48	Case No.:56/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00427/AM10/	RLA File :03/94/040/00123/AM10/	Lic.No/Date:0310522097 01.06.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

49	Case No.:29/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00400/AM10/	RLA File :10/24/040/00016/AM10/	Lic.No/Date:1010033892 03.06.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.10.2009.			

50	Case No.:30/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00401/AM10/	RLA File :10/24/040/00017/AM10/	Lic.No/Date:1010033896 03.06.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.10.2009.			

51	Case No.:57/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00428/AM10/	RLA File :10/24/040/00019/AM10/	Lic.No/Date:1010033898 03.06.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Boarde. Accordingly the case may be re-listed on 14.10.2009.			

52	Case No.:9/21/83-ALC1/2009	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00380/AM10/	RLA File :03/95/040/00125/AM10/	Lic.No/Date:0310522614 04.06.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 16.9.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Details of quantity of coated paper to be imported GSM wise. 2. Production & corresponding consumption data for the item of export under reference for the last 2 years (year-wise) duly certified by Central Excise. 3. Commercial value of paper waste so generated with documentary evidence. Accordingly the case may be re-listed on 14.10.2009.			

53	Case No.:45/21/83-ALC1/2009	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00416/AM10/	RLA File :08/24/040/00226/AM09/	Lic.No/Date:0810080473 04.06.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.10.2009.			

54	Case No.:25/21/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00396/AM10/	RLA File :03/94/040/00192/AM10/	Lic.No/Date:0310522834 05.06.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

55	Case No.:35/21/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00406/AM10/	RLA File :31/24/040/00024/AM10/	Lic.No/Date:3110038750 09.06.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.10.2009.			

56	Case No.:47/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00418/AM10/	RLA File :10/24/040/00021/AM10/	Lic.No/Date:1010033962 09.06.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.10.2009.			

57	Case No.:15/21/83-ALC1/2009	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
	HQ File :01/83/050/00386/AM10/	RLA File :03/95/040/00140/AM10/	Lic.No/Date:0310523424 10.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/71/2006-Ch-III dated 22.8.2006 on repeat basis as under:-			

Export Item	Qty.	Import Item	Qty.
Blend of Dicyandiamide Resin (Amino Resin Containing: Dicyanadiazide – formaldehyde resin : 24% min, Sodium lingosulphonate : 39% min.)	1 Kg	1. Dicyanadiazide (DCDA) 2. Methanol 3. Sodium Lignosulphonate	0.165 Kg 0.100 Kg 0.406 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:43/21/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
HQ File :01/83/050/00414/AM10/	RLA File :08/24/040/00025/AM10/	Lic.No/Date:0810080602 10.06.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/71/2007-Ch-II dated 17.8.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Gujchem LAEPCAP 25 Lauryl Alcohol 5 mole Ethoxylate & 2.56 mole of Propylene glycol	1 Kg	1. Ethylene Oxide 2. Lauryl Alcohol 3. Propylene Glycol	0.361 Kg 0.319 Kg 0.319 Kg
Gujchem NP 9 (Nonyl Phenol 9 mole Ethoxylate)	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.357 Kg 0.642 Kg
Gujchem WE Cetostearyl Alcohol 1.25 mole ethoxylate	1 Kg	1. Cetostearyl Alcohol 2. Ethylene oxide	0.827 Kg 0.169 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:17/21/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
HQ File :01/83/050/00388/AM10/	RLA File :07/21/040/00236/AM10/	Lic.No/Date:0710065346 11.06.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 16.9.2009 as under:-

59	Export Item	Qty.	Import Item	Qty.
	CARTON TUBE, 20 MODULE CAPACITY 60 CELL PART NO. 6700.0251 NET CONTENT OF THE BOARD WEIGHT = 18.533 KGS (TOTAL WEIGHT = 19274.569 KGS/1040 NOS)	1040.000 Nos.	Triwall 7 Ply Heavy Duty corrugated board 1606 X 2885 of Rel. GSM	1 Kg/Kg content in export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

60	Case No.:17/13/83-ALC1/2009	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00226/AM10/	RLA File :03/94/040/00189/AM10/	Lic.No/Date:0310523834 12.06.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/9/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009..			

61

Case No.:18/13/83-ALC1/2009	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
HQ File :01/83/050/00227/AM10/	RLA File :03/95/040/00154/AM10/	Lic.No/Date:0310523977 15.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 16.9.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Thermal coated paper self copy	1 Kg	Thermal coated paper in jumbo	1.05 Kg

paper, printed/unprinted in roll form or not 50 to 150 GSM +/- 10% of size less than 200 mm	rolls (Size 200 mm up to 800 mm) of Rel. GSM	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

62	Case No.:19/13/83-ALC1/2009	Party Name:PHARMACEUTICAL COATINGS PVT.LTD.,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00228/AM10/	RLA File :03/95/040/00055/AM10/	Lic.No/Date:0310523979 15.06.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

63	Case No.:20/13/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00229/AM10/	RLA File :03/94/040/00147/AM10/	Lic.No/Date:0310524119 15.06.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 14.10.2009.			

64	Case No.:11/21/83-ALC1/2009	Party Name:SOLAR CHEMFERTS PVT.LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00382/AM10/	RLA File :03/95/040/00639/AM09/	Lic.No/Date:0310524169 15.06.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

65	Case No.:33/21/83-ALC1/2009	Party Name:ATUL LIMITED,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00404/AM10/	RLA File :08/24/040/00052/AM10/	Lic.No/Date:0810080744 15.06.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

	Case No.:22/13/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
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66	HQ File :01/83/050/00231/AM10/	RLA File :09/24/040/00086/AM10/	Lic.No/Date:0910038238 16.06.2009	Defer Date:14.10.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA called for vide letter dated 15/9/09 . Accordingly the case may be relisted on 14.10.09.				

67	Case No.:44/21/83-ALC1/2009	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00415/AM10/	RLA File :08/24/040/00060/AM10/	Lic.No/Date:0810080764 16.06.2009	Defer Date:14.10.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.10.2009.				

68	Case No.:48/21/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00419/AM10/	RLA File :03/94/040/00208/AM10/	Lic.No/Date:0310524325 16.06.2009	Defer Date:14.10.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.				

69	Case No.:59/21/83-ALC1/2009	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00430/AM10/	RLA File :25/24/040/00004/AM10/	Lic.No/Date:2510002525 16.06.2009	Defer Date:14.10.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 14.10.2009.				

	Case No.:61/21/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
	HO File :01/83/050/00432/AM10/	RI A File :03/95/040/00387/AM08/	Lic.No/Date:0310524531	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/188/2001/Ch.II dated 13.6.2007, 14010/119/2001/Ch.II dated 15.4.2008 and 14010/188/2001/Ch.II dated 17.6.2007 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
<u>Sterol 161825 (F)</u> Ceostearyl Alcohol 25 moles Ethoxylate	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.185 Kg 0.815 kg
<u>Sterol 161200 (F)</u> [Cetostearyl Alcohol 200 moles ethoxylate]	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.0290 Kg 0.970 Kg
<u>Stero CO 400</u> Polyethylene (40) Castor Oil	1 Kg	1. Ethylene Oxide	0.700 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:16/21/83-ALC1/2009	Party Name:HP INTERNATIONAL	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
HQ File :01/83/050/00387/AM10/	RLA File :03/94/040/00187/AM10/	Lic.No/Date:0310524869 18.06.2009	Defer Date:14.10.2009

Decision :The Committee considered the case as per agenda and decided to refer application to Deptt. of C&PC(PC.Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14/10/2009.

Case No.:19/21/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
HQ File :01/83/050/00390/AM10/	RLA File :03/95/040/00171/AM10/	Lic.No/Date:0310525020 19.06.2009	Defer Date:14.10.2009

Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 16.9.2009 offered by him the Committee decided to call for the following information from the firm as under:-

1. Function of thermal paper in export product
2. Clarification regarding GSM of export since as per import item specification mentioned in the application, the GSM of export product should be 162 GSM rather than 175 GSM
3. Production of item of export under reference and corresponding consumption of various raw material (year-wise) duly certified by Central Excise authority for two last 2 year.

Accordingly the case may be re-listed on 14.10.2009.

73	Case No.: 60/21/83-ALC1/2009	Party Name:LOTUS ENTERPRISE	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00431/AM10/	RLA File :03/95/040/00388/AM09/	Lic.No/Date:0310525027 19.06.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

74	Case No.: 31/21/83-ALC1/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00402/AM10/	RLA File :03/95/040/00150/AM10/	Lic.No/Date:0310526053 26.06.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

75	Case No.: 49/21/83-ALC1/2009	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Approved
	HQ File :01/83/050/00420/AM10/	RLA File :03/94/040/00260/AM10/	Lic.No/Date:0310526355 29.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/102/2006-Ch-II dated 15.1.2007 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sulphol Liquid Black B (Leuco Sulphur Black I) Dye content : 36%	1 Kg	1. Sulphur Black Grains 2. Sulphur Blue	0.353 Kg 0.0072 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.: 32/21/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00403/AM10/	RLA File :03/95/040/00208/AM10/	Lic.No/Date:0310526565 30.06.2009	Defer Date:14.10.2009

76	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 16.9.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Specification and type of adhesive to be imported along with its catalogue 2. Production of item of export under reference and corresponding consumption of various raw material (year-wise) duly certified by Central Excise authority for the last 2 years. Accordingly the case may be re-listed on 14.10.2009.
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77	Case No.:14/21/83-ALC1/2009	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00385/AM10/	RLA File :03/94/040/00263/AM10/	Lic.No/Date:0310526961 02.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/9/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009..			

78

Case No.:50/21/83-ALC1/2009	Party Name:ELDER EXIM PVT.LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
HQ File :01/83/050/00421/AM10/	RLA File :03/94/040/00269/AM10/	Lic.No/Date:0310526758 02.07.2009	Defer Date:14.10.2009
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 16.9.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Specification of export product 2. Wastage details at each stage of manufacturing along with justification 3. Commercial value of waste so generated along with documentary evidence 4. Production, consumption data for the last one year duly certified by Central Excise. Accordingly the case may be re-listed on 14.10.2009.			

79	Case No.:51/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00422/AM10/	RLA File :03/94/040/00255/AM10/	Lic.No/Date:0310526770 02.07.2009	Defer Date:14.10.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.

80	Case No.: 52/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00423/AM10/	RLA File :03/94/040/00235/AM10/	Lic.No/Date:0310526766 02.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

81	Case No.: 39/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00410/AM10/	RLA File :03/94/040/00266/AM10/	Lic.No/Date:0310527838 08.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

82	Case No.:1/17/83-ALC1/2009	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
	HQ File :01/83/050/00283/AM10/	RLA File :03/95/040/00158/AM10/	Lic.No/Date:0310527913 09.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.15022/7/2009-Ch.II dated 15.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Copper Oxychloride Technical (Copper Content 57% Min.)	1 Kg	Copper Scrap	0.590 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.				

83	Case No.: 4/17/83-ALC1/2009	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00286/AM10/	RLA File :05/24/040/00098/AM10/	Lic.No/Date:0510245506 09.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 25/8/2009 by Deptt. of C&PC (Chem.Div.) The Committee decided to issued reminder.			

Reminder issued on 17.9.09. Accordingly the case may be re-listed on 14.10.2009..

84	Case No.:22/21/83-ALC1/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00393/AM10/	RLA File :31/24/040/00054/AM10/	Lic.No/Date:3110039149 09.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31/8/2009 issued by this office. Accordingly the case may be re-listed on 14.10.2009..			

85

Case No.:6/17/83-ALC1/2009	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
HQ File :01/83/050/00288/AM10/	RLA File :03/94/040/00295/AM10/	Lic.No/Date:0310528325 10.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/6/2004-Ch.II dated 15.9.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Sodium Lauryl Ether Sulphate 2 moles (Active matter : 70% minimum)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.372 Kg 0.1952 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

86	Case No.:7/17/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00289/AM10/	RLA File :03/94/040/00286/AM10/	Lic.No/Date:0310528380 10.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

87	Case No.:37/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00408/AM10/	RLA File :03/94/040/00013/AM10/	Lic.No/Date:0310528370 10.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

88	Case No.:38/21/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00409/AM10/	RLA File :03/94/040/00293/AM10/	Lic.No/Date:0310528191 10.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

89	Case No.:40/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00411/AM10/	RLA File :03/94/040/00003/AM10/	Lic.No/Date:0310528379 10.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

90	Case No.:41/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00412/AM10/	RLA File :03/94/040/01098/AM09/	Lic.No/Date:0310528373 10.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

91	Case No.:8/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00290/AM10/	RLA File :03/95/040/01033/AM09/	Lic.No/Date:0310528613 13.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

92	Case No.:12/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00294/AM10/	RLA File :03/95/040/00864/AM09/	Lic.No/Date:0310528674 13.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

93	Case No.:20/21/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00391/AM10/	RLA File :03/95/040/00126/AM10/	Lic.No/Date:0310528685 13.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.10.2009.			

94	Case No.:18/17/83-ALC1/2009	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
	HQ File :01/83/050/00300/AM10/	RLA File :04/24/040/00047/AM10/	Lic.No/Date:0410106103 14.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 16.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tempered extra clear glass albarino tempered glass (in cut sizes)	1 Sq. Meter	Extra clear cast glass float glass (of relevant thickness)	1.22 Sq. Meter
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

95	Case No.:19/17/83-ALC1/2009	Party Name:INDIAN EMPORIUM	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00301/AM10/	RLA File :10/24/040/00035/AM10/	Lic.No/Date:1010034483 14.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to refer application to Deptt. of C&PC(PC.Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14/10/2009.			

96	Case No.:20/17/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00302/AM10/	RLA File :04/24/040/00066/AM10/	Lic.No/Date:0410106107 14.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA called for vide letter dated 15/9/09 . Accordingly the case may be relisted on 14.10.09.			

Case No.:21/17/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
HQ File :01/83/050/00303/AM10/	RLA File :05/24/040/00192/AM10/	Lic.No/Date:0510245811 15.07.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 7.9.2009 as under:-

Export Item

S.No.	Description of item	Quantity
1.	Printed Diary TITLE – Diary A5 1. Containing printed Diary Block – (Contains Uncoated paper 50-150 Gsm) – 19338.0 Kg 3. Containing Book Binding Board (1 mm to 4 mm) – 3200.0 Kg 4. Containing PVC Coated paper (170-240 Gsm) – 4600.0 Sqm.	50000 Nos. (24000.0 Kg) Net weight of export
2.	Printed Diary TITLE – Diary A4 2. Containing printed Paper uncoated – (50-150 Gsm) – 2567.2 Kg 3. Containing Book Binding Board (1 mm to 4 mm) – 459.2 Kg 4. Containing PVC Coated paper (170-240 Gsm) – 495.8 Sqm.	3000 Nos (3329.0 Kg) Net weight of export
3.	Printed Diary TITLE – Diary A6 2. Containing printed Paper uncoated – (50-150 Gsm) – 181.8 Kg 3. Containing Book Binding Board (1 mm to 4 mm) – 37.6 Kg 4. Containing PVC Coated paper (170-240 Gsm) – 45.5 Sqm.	1000 Nos (235.0 Kgs) Net weight of export
4.	Printed Diary TITLE – Diary Qurto 2. Containing printed Paper uncoated – (50-150 Gsm) – 520.1 Kg 3. Containing Book Binding Board (1 mm to 4	2000 Nos (983.3 Kg) Net weight of export

	mm) – 260.0 Kg 4. Containing PVC Coated paper (170-240 Gsm) – 288.0 Sqm.	
5.	Printed Diary TITLE – Diary Pocket Slim 2. Containing printed Paper uncoated – (50-150 Gsm) – 419.8 Kg 3. Containing Book Binding Board (1 mm to 4 mm) – 77.0 Kg 4. Containing PVC Coated paper (170-240 Gsm) – 244.0 Sqm.	7000 Nos. (560.0 Kg) Net weight of export

Import Item

S.No.	Description of item	Quantity
1.	Printed Diary Blocks untrimmed (contains paper 50-150 GSM)	21774.50 Kg
2.	Book Binding Board 1 mm to 4 mm	1.05 Kg/Kg content in export
3.	PVC coated paper of Rel. GSM	1.05 sq.mtr./sq. mtr. content in export
4.	Glue	1 Kg /100 Kg of paper used
5.	Sewing thread	160250.0 Meter
6.	Polyester Satin Ribbon (3 MM – 6 MM)	1.02 meter/meter content in export
7.	Printing Paper Uncoated 50-150 GSM	4131.400 Kg
8.	Digital Plates	Upto 2% of FOB value
9.	Printing Ink	1 gm/Kg of export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:22/17/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
HQ File :01/83/050/00304/AM10/	RLA File :05/24/040/00194/AM10/	Lic.No/Date:0510245812 15.07.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP

forwarded vide their U.O. No.Nil dated 16.9.2009 as under:-

Export Item

S.No.	Description of item	Quantity
1.	Printed Diary TITLE – TUPPERWARE DIARY 2010 (Articale Description – Datenbuch fur Beraterin 2010 DO 90045) 1. Printed Diary Blocks (Contains Paper 50-150 Gsm) – 12311.0 kgs 2. Containing Book Binding board (1 mm to 4 mm – 2205.o Kgs	36750 (15251 Kgs)

Import Item

S.No.	Description of item	Quantity
1.	Printed Diary Blocks untrimmed (contains paper 50-150 GSM)	13788.00 Kg
2.	Book Binding Board 1 mm to 4 mm	1.05 Kg/Kg content in export
3.	Glue	1 Kg /100 Kg of paper used
4.	Sewing thread	64312.00 Meter
5.	Polyester Satin Ribbon (3 MM – 6 MM)	1.02 meter/meter content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

99	Case No.:25/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00307/AM10/	RLA File :10/24/040/00081/AM09/	Lic.No/Date:1010034491 15.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

Case No.:26/17/83-ALC1/2009	Partv Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:25/83-ALC1/2009	Status:Case
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100			16.09.2009	Deferred
	HQ File :01/83/050/00308/AM10/	RLA File :10/24/040/00088/AM09/	Lic.No/Date:1010034492 15.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

101	Case No.:27/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00309/AM10/	RLA File :10/24/040/00102/AM09/	Lic.No/Date:1010034493 15.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

102	Case No.:28/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00310/AM10/	RLA File :10/24/040/00103/AM09/	Lic.No/Date:1010034494 15.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

103	Case No.:46/21/83-ALC1/2009	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00417/AM10/	RLA File :03/94/040/00283/AM10/	Lic.No/Date:0310528945 15.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.10.2009.			

104	Case No.:31/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00313/AM10/	RLA File :10/24/040/00093/AM09/	Lic.No/Date:1010034519 16.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

105	Case No.: 32/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00314/AM10/	RLA File :10/24/040/00101/AM09/	Lic.No/Date:1010034520 16.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

106	Case No.: 33/17/83-ALC1/2009	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00315/AM10/	RLA File :03/94/040/00238/AM10/	Lic.No/Date:0310529159 16.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 14/9/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009..			

107	Case No.: 34/17/83-ALC1/2009	Party Name:AJANTA PHARMA LTD.,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00316/AM10/	RLA File :03/94/040/00220/AM10/	Lic.No/Date:0310529278 16.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 14.10.2009.			

108	Case No.: 36/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00318/AM10/	RLA File :03/95/040/00126/AM09/	Lic.No/Date:0310529516 17.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

	Case No.: 37/17/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Approved
	HQ File :01/83/050/00319/AM10/	RLA File :05/24/040/00229/AM10/	Lic.No/Date:0510246172 20.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/17/2009-Ch-II dated 14.9.2009 as under:-			

109

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 56% to 60%)	1 Kg	1. Paraffin (C ₁₀ – C ₂₀) 2. Chlorine 3. Tin Stabilizer	0.454 Kg 1.12 kg 0.010 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

110	Case No.:38/17/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00320/AM10/	RLA File :04/24/040/00063/AM10/	Lic.No/Date:0410106297 20.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 15/9/09 . Accordingly the case may be relisted on 14.10.09.			

111	Case No.:39/17/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00321/AM10/	RLA File :08/24/040/00098/AM10/	Lic.No/Date:0810081572 20.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 15/9/09 . Accordingly the case may be relisted on 14.10.09.			

112	Case No.:40/17/83-ALC1/2009	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00322/AM10/	RLA File :02/24/040/00076/AM10/	Lic.No/Date:0210129311 20.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DBT. Accordingly the case may be re-listed on 14.10.2009.			

113	Case No.:41/17/83-ALC1/2009	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00323/AM10/	RLA File :02/24/040/00077/AM10/	Lic.No/Date:0210129312 20.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DBT. Accordingly the case may be re-listed on 14.10.2009.			

Case No.:42/17/83-ALC1/2009	Party Name:CLASSIC MARBLE IMPEX PVT LTD	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
HQ File :01/83/050/00324/AM10/	RLA File :03/94/040/00323/AM10/	Lic.No/Date:0310529907 21.07.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/305/08-TSW/ dated 7.9.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Polished/unpolished Agglomerated Marble Slab & Tiles (Containing 6.4% of Polyester Resin)	1 MT	1. Rough Marble aggregate stones/broken stones of irregular sizes, uneven shapes & various colours arising out of Mining waste in lumps and/or Pebbles and/ or Powder form, Calcium Carbonate Powder, Limestone powder Uncoated Subject to condition that no stone size shall exceed 0.99 cubic meter	1.29 MT
		2. Unsaturated polyester Resin	0.088 MT
		3. Pigments	Upto 2% of FOB
		4. Catalysts	Upto 2% of FOB
		5. Hardener	Upto 2% of FOB
		6. Epoxy Resin (for resin coated/filled marble slabs only)	Upto 3% of FOB

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

115	Case No.:43/17/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00328/AM10/	RLA File :03/94/040/00282/AM10/	Lic.No/Date:0310529941 21.07.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

116	Case No.:44/17/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
	HQ File :01/83/050/00329/AM10/	RLA File :03/94/040/00336/AM10/	Lic.No/Date:0310529945 21.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/22/2008-Ch-II dated 10.12.2008 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Suparex O.IN p Condensed product of 4.4 Disulphone with Sodium salt of Phenol Sulphonic Acid Formaldehyde condensate powder	1 Kg	Dihydroxydiphenyl sulphone (70%)	0.547 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

117	Case No.:2/21/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00373/AM10/	RLA File :09/70/040/00010/AM10/	Lic.No/Date:0910038865 07.08.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.10.09			

118	Case No.:3/21/83-ALC1/2009	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00374/AM10/	RLA File :02/24/040/00080/AM10/	Lic.No/Date:0210130118 07.08.2009	Defer Date:14.10.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.10.09

119	Case No.: 4/21/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00375/AM10/	RLA File :05/24/040/00150/AM10/	Lic.No/Date:0510247442 10.08.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 16.9.09 offered by him the Committee decided to call for the following information from the firm as under: 1. Wastage calculation sheet on the basis of net content of item of import in export 2. Width of the polyester satin ribbon Accordingly the case may be re-listed on 14.10.2009.			

120

Case No.:5/21/83-ALC1/2009	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Approved
HQ File :01/83/050/00376/AM10/	RLA File :03/94/040/00329/AM10/	Lic.No/Date:0310533079 10.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No.46011/51/2005-PC-II dated 16.9.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
White Coloured Master Batch – Plast Stiff (Containing 23.5% Polypropylene and 76.5% Calcium Carbonate)	1 Kg	1. Polypropylene Granules (Raffia Grade) 2. Calcium Carbonate	0.2420 Kg 0.7879 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

121	Case No.: 8/21/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00379/AM10/	RLA File :09/24/040/00166/AM10/	Lic.No/Date:0910038883 11.08.2009	Defer Date:14.10.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.

122	Case No.: 21/21/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00392/AM10/	RLA File :03/94/040/00408/AM10/	Lic.No/Date:0310533498 12.08.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 14.10.2009.			

123	Case No.: 62/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00433/AM10/	RLA File :10/24/040/00051/AM10/	Lic.No/Date:1010034894 12.08.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.10.2009.			

124	Case No.: 63/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00434/AM10/	RLA File :10/24/040/00053/AM10/	Lic.No/Date:1010034896 12.08.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.10.2009.			

125	Case No.: 64/21/83-ALC1/2009	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00435/AM10/	RLA File :34/24/040/00073/AM10/	Lic.No/Date:3410024890 12.08.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 14.10.2009.			

126	Case No.: 1/25/83-ALC1/2009	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status: Case Deferred
	HQ File :01/83/050/00463/AM10/	RLA File :04/24/040/00133/AM10/	Lic.No/Date:0410107512 02.09.2009	Defer Date:14.10.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.

127	Case No.:2/25/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00464/AM10/	RLA File :08/24/040/00134/AM10/	Lic.No/Date:0810082667 02.09.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.10.09			

128	Case No.:3/25/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00465/AM10/	RLA File :08/24/040/00135/AM10/	Lic.No/Date:0810082668 02.09.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.10.09			

129	Case No.:4/25/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00466/AM10/	RLA File :08/24/040/00136/AM10/	Lic.No/Date:0810082669 02.09.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.10.09			

130	Case No.:5/25/83-ALC1/2009	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00467/AM10/	RLA File :03/94/040/00320/AM10/	Lic.No/Date:0310536217 03.09.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.			

131	Case No.:6/25/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00468/AM10/	RLA File :05/23/040/00028/AM10/	Lic.No/Date:0510248784 03.09.2009	Defer Date:14.10.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.10.09

132	Case No.:7/25/83-ALC1/2009	Party Name:NANZ MED SCIENCE PHARMA PVT.LTD.	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00469/AM10/	RLA File :05/24/040/00293/AM10/	Lic.No/Date:0510248785 03.09.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda. Accordingly the case may be relisted on 14.10.09			

133	Case No.:8/25/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00470/AM10/	RLA File :08/24/040/00130/AM10/	Lic.No/Date:0810082691 03.09.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.10.09			

134	Case No.:9/25/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00471/AM10/	RLA File :31/24/040/00053/AM10/	Lic.No/Date:3110039848 07.09.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.10.09			

135	Case No.:10/25/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00472/AM10/	RLA File :05/24/040/00018/AM10/	Lic.No/Date:0510248899 08.09.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.10.09			

136	Case No.:11/25/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00473/AM10/	RLA File :31/24/040/00090/AM10/	Lic.No/Date:3110039854 08.09.2009	Defer Date:14.10.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.10.09

137	Case No.:12/25/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:25/83-ALC1/2009 16.09.2009	Status:Case Deferred
	HQ File :01/83/050/00474/AM10/	RLA File :09/24/040/00186/AM10/	Lic.No/Date:0910039259 09.09.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.10.09			

Date:23.09.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer